Creation of Indian Judicial Services

†1501. DR. KIRODI LAL MEENA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to create Indian Judicial Services; and
- (b) if so, the efforts made in this direction?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) and (b) A comprehensive proposal was formulated for constitution of All India Judicial Service (AIJS), which was recommended by the Committee of Secretaries in November, 2012. The proposal along with views received from High Courts and States was included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of High Courts held on 5th April, 2015. Keeping in view the divergence of opinion among the States and High Courts on constitution of All India Judicial Service (AIJS), the Government has undertaken the consultative process to arrive at a common ground.

Vacancies in lower courts

1502. SHRI PARIMAL NATHWANI: SHRI BHUBANESWAR KALITA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of vacancies of judges in the lower courts of the country, Statewise;
 - (b) the number of criminal and civil cases pending in those courts, State-wise;
- (c) whether Government has initiated any steps to fill the vacancies in those courts;
- (d) the number of cases pending for more than five years and ten years in those courts, State-wise; and
- (e) whether there is any measure taken by Government to expedite the process to dispose of long pending cases?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) As per the information made available by State Governments/High Courts on the

[†]Original notice of the question was received in Hindi.